

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr.A.(SJ) No. 378 of 2010

Bibi Noorajahan Khatoon & Anr.

..... **Appellants**

Versus

The State of Jharkhand

..... **Respondent**

CORAM: HON'BLE MR. JUSTICE RATNAKER BHENGRA

Through- Video Conferencing

For the Appellants

: Mr. Manoj Kumar Sah, Advocate

For the State

: Mrs. Vipul Divya, APP

07/Dated: 08/07/2020

When the matter is called out, Mr. Manoj Kumar Sah, learned counsel for the appellants and Mrs. Vipul Divya, learned counsel for the State have appeared.

Mr. Manoj Kumar Sah, learned counsel for the appellants seeks time to prepare the case and to file written arguments.

Accordingly, time is allowed to do so.

Learned counsel for the appellants is directed to handover the copy of written arguments to the learned counsel for the State.

In view of the request of learned counsel for the appellants, put up this case on 22.07.2020.

(Ratnaker Bhengra, J.)